

Misc. CrI. (bail) Case No. 242/2021

11-08-2021

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Jintu Baruah who was arrested and detained in Tezpur jail Hazot since 07.05.2021 in connection with Tezpur P.S. Case No. 934/21 u/s 363/34 IPC and R/W sec 4 of POCSO Act. (corresponding to G.R. Case No. 1522/21)

Case diary, as called for, has been received and perused the same. Record reveals that the accused was arrested and produced before the court on 7-5-21 and since then he has been in jail.

Heard Id. counsel for both the sides.

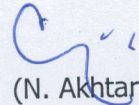
Case diary reveals that investigation is still in progress. However, it clearly appears that the accused has already completed the statutory period of detention in jail and no final form has been submitted.

Heard Id. Spl.P.P. who has also conceded to the aforesaid status of the case.

Consequently, the accused is allowed to go on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount on condition that he shall extend all necessary cooperation to the investigating officer whenever so asked for.

Let the case diary be sent back.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge Sessions Judge
Sonitpur, Tezpur Sonitpur, Tezpur

11-08-2021
Additional Sessions Judge
Sonitpur, Tezpur

admitted
11-8-21